

DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

*This Draft Letter of Offer is sent to you as Public Shareholder(s) of **APM Finvest Limited** (hereinafter referred to as "**Target Company**" or "**APM**"). If you require any clarification about the action to be taken, you may please consult your stockbroker or investment consultant or the Manager to the offer or the Registrar to the Offer. In case you have recently sold your equity shares in APM Finvest Limited, please hand over this Letter of Offer and the accompanying Form of Acceptance cum acknowledgement, and Transfer Deed(s) to the Member of Stock Exchange through whom the said sale was effected.*

OPEN OFFER BY

M/s Hindon Mercantile Limited ("Acquirer 1")

Address: 201, 2nd Floor, Best Sky Tower, Plot No. F-5, Netaji Subash Place New Delhi-110034

Mr. Kapil Garg ("Acquirer 2")

Address: D-44 Lord Krishna Road, Adarsh Nagar, North West Delhi, Delhi 110033
to the Public Shareholders of

APM FINVEST LIMITED

Registered Office: SP-147, RIICO Industrial Area Bhiwadi Rajasthan 301019 and its corporate office is situated at 910, Chiranjiv Tower, 43 Nehru Place, New Delhi-110019



Tel No: +91-11-26441015-17, Fax No. +91-11 26441018 apmfinvestltd@gmail.com

TO ACQUIRE

Up to 56,18,954 equity shares of face value of Rs. 2/- each, representing 26% of the total equity/voting share capital of the Target Company at a price of Rs 47.50/- per fully paid equity share payable in Cash.

Notes:

1. The Offer is being made by the Acquirer (s) pursuant to the Regulations 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 2011 ("**SEBI (SAST) Regulations**").
2. This Offer is not conditional to any minimum level of acceptance.
3. This is not a competing offer.
4. The Acquirer (s) may revise the Offer Price at any time up to 3 (Three) Working Days prior to the opening of the Tendering Period of the Offer i.e., **Thursday, January 13, 2022**. Any upward revision or withdrawal, if any, of the Offer would be informed by way of the issue opening public announcement in the same newspapers and editions in which the original detailed public statement had appeared. Consideration at the same rate will be paid by the Acquirer(s) for all equity shares tendered anytime during the Offer.
5. **There is no Competing Offer.**
6. A copy of the Public Announcement, DPS and the Letter of Offer (including Form of Acceptance) are also available on Securities and Exchange Board of India website: www.sebi.gov.in

Manager to the Offer	Registrar to the Offer
 Manager to the Offer D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash New Delhi – 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: investors@dnafinserv.com Contact Person: Mr. Priyaranjan SEBI Regn No.: INM000011484	 Registrar to the Offer Skyline Financial Services Pvt. Limited D-153A, First Floor, Okhla Industrial Area, Phase-1, New delhi- 110020 Tel nos.: 011-4050193-97; Email: compliances@skylinerta.com , Contact person: Mr. Alok Gautam SEBI Regn No.: INR000003241
OFFER OPENS ON: Tuesday, January 18, 2022	OFFER CLOSES ON: Tuesday, February 01, 2022

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

S. No	Activity	Days & Dates
1.	Date of Public Announcement	Saturday, November 27, 2021
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021
5.	Identified Date*	Tuesday, January 04, 2022
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022
7.	Last Date for revising the Offer Price / number of shares.	Thursday, 13 January, 2022
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022
9.	Date of Publication of Offer Opening Public Announcement	Monday, January 17, 2022
10.	Date of Commencement of Tendering Period (Offer Opening date)	Tuesday, January 18, 2022
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, February 01, 2022
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022

**The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

RISK FACTORS

Risk Factors relating to the transaction

- In the event that (a) the regulatory approvals are not received in a timely manner; (b) there is any litigation to stay the Offer; or (c) SEBI instructs the Acquirer(s) not to proceed with the Offer, then the Offer proceeds may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders of APM, whose shares have been accepted in the Offer as well as the return of shares not accepted by the Acquirer (s) may be delayed. The tendered equity Shares and documents will be held until such time as the process of acceptance of such equity Shares and the payment of consideration thereto is completed.
- In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirer (s) for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirer (s) agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
- The equity shares once tendered in the Open Offer cannot be withdrawn by the Public Shareholders, even in the event of a delay in the acceptance of equity shares under the Open Offer and/or the payment of consideration. The tendered Equity Shares and documents will be held in trust for the benefit of the Public Shareholders, who have tendered Equity Shares in the Open Offer, by the Clearing Corporation /Registrar to the Offer until such time the process of acceptance of tenders of Equity Shares under the Open Offer and the payment of consideration is completed. Once tendered, the Public Shareholders will not be able to trade in such Equity Shares. During such period, there may be fluctuations in the market price of the equity shares of the Target Company that may adversely impact the Public Shareholders who have tendered their Equity

Shares in this Open Offer. The Public Shareholders will be solely responsible for their decisions regarding participation in this Open Offer.

- Public Shareholders should note that the Public Shareholders who tender the equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the Tendering Period.
- In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis and hence there is no certainty that all the shares tendered by the Public Shareholders in the Offer will be accepted.
- The Acquirer (s) and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement, DPS or this Letter of Offer or in the advertisements or other materials issued by, or at the instance of the Acquirer(s) and the Manager to the Offer, and anyone placing reliance on any other source of information, would be doing so at his/her/their own risk.
- This Offer is subject to completion risks as would be applicable to similar transactions.

Risk Factors relating to the proposed Offer

1. In the event that either (a) there is any litigation to stay the Offer, or (b) SEBI instructs the Acquirer (s) to comply with certain conditions before proceeding with the Offer, then the Offer procedure may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders of the Target Company, whose shares have been accepted in the Offer as well as the return of shares not accepted by the Acquirer (s) may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to the Acquirer (s) for payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirer (s) agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
2. **As per Regulation 18(9) of SEBI (SAST) Regulations, Public Shareholders who have tendered shares in acceptance of the open offer shall not be entitled to withdraw such acceptance during the tendering period, even if the acceptance of shares under the Offer and dispatch of consideration gets delayed.**
3. In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis.
4. The tendered shares and the documents would be held in trust by the Registrar to the Offer until the completion of Offer formalities and during this period, Public Shareholders who have tendered their shares in the Offer will not be able to trade in the shares on the stock exchanges or take advantage of upward movement in the share price, if any. Accordingly, the Acquirer (s) makes no assurance with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
5. The Acquirer (s) and the Manager to the Offer accept no responsibility for statements made otherwise than in the Letter of Offer / DPS / Public Announcement and anyone placing reliance on any other sources of information (not released by the Acquirer (s)) would be doing so at his / her / its own risk.

Probable risks involved in associating with the Acquirer(s)

1. The Acquirer (s) makes no assurance with respect to the financial performance of the Target Company and disclaims any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
2. The Acquirer (s) makes no assurance with respect to their investment/divestment decisions relating to their proposed shareholding in the Target Company.
3. The Acquirer (s) does not provide any assurance with respect to the market price of the equity Shares of the Target Company before, during or after the Offer.

The risk factors set forth above, pertain to the Offer and associating with the Acquirer (s), and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a Public Shareholder in the Offer. Public Shareholders of the Target Company are advised to consult their stockbrokers or investment consultants, if any, for analyzing all the risks with respect to their participation in the Offer.

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1. DEFINITIONS/ ABBREVIATIONS

1.	Acquirer (s)	M/s Hindon Mercantile Limited and Mr. Kapil Garg.
2.	Book Value per share	Net worth / Number of equity shares issued
3.	BSE	BSE Limited
4.	DPS	Detailed Public Statement, as per Regulation 14 (3) of the SEBI (SAST) Regulations
5.	Eligible Persons or Eligible Public Shareholders (to participate in this Offer)	Registered shareholders of APM Finvest Limited, and unregistered shareholders who own the equity shares of APM Finvest Limited any time prior to the Offer Closure other than the Acquirer (s) and Parties to the Agreement.
6.	EPS	Profit after tax / Number of equity shares issued
7.	Form of Acceptance	Form of Acceptance cum Acknowledgement
8.	LoF or Letter of Offer	Offer Document
9.	Manager to the Offer or, Merchant Banker	D & A Financial Services (P) Limited
10.	N.A.	Not Available
11.	Negotiated Price	Rupees 47.50 per fully paid up equity share/ voting share capital of face value of Rs. 2.00/- each.
12.	Offer or The Offer	Open offer for acquisition of up to 56,18,954 equity shares (“ Offer Shares ”) of Rs 2/- each representing 26% of the total paid up equity share capital of Target Company at a price of Rs 47.50 per fully paid equity share, payable in Cash.
13.	Offer Price	Rs 47.50 per share for fully paid equity shares of face value of Rs 2/- each, payable in Cash.
14.	PAC(s)	Persons acting in concert
15.	Public Announcement or PA	Public announcement submitted to stock exchanges where the Target Company is listed as well as to SEBI on November 27, 2021.
16.	Public Shareholders	The shareholders of the Target Company who own equity shares at any time prior to the closure of Tendering Period, including the beneficial owners of the equity shares held in dematerialized form and physical form except the Acquirer (s), PACs and the Sellers, including persons deemed to be acting in concert with them in terms of Regulation 7(6) of SEBI (SAST) Regulations
17.	Registrar or Registrar	Skyline Financial Services Pvt Limited

	to the Offer	
18.	Return on Net Worth	(Profit After Tax/Net Worth) *100
19.	SEBI	Securities and Exchange Board of India
20.	Regulations or SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.
21.	SEBI Act	Securities and Exchange Board of India Act, 1992
22.	Seller	<ol style="list-style-type: none"> 1. Mr. Rajendra Kumar Rajgarhia 2. Mr Ajay Rajgarhia 3. Mrs. Prabha Rajgarhia 4. Mr. Sanjay Rajgarhia 5. Shri Gopal Rajgarhia 6. Ms Anisha Mittal 7. Ms. Bhavna Rajgarhia 8. Mr. Kabir Rajgarhia 9. M/s Faridabad Paper Mills Private Limited 10. M/s Rajgarhia Leasing and Financial Services Private Limited 11. M/s Essvee Fiiscal LLP 12. Rajendra Kumar Rajgarhia-Trustee of Anya Rajgarhia Foundation 13. Rajendra Kumar Rajgarhia-Trustee of Kabir Rajgarhia Foundation
23.	SPA	Share purchase agreement entered into between M/s Hindon Mercantile Limited, and Mr. Kapil Garg (“ Acquirers ”) AND Mr. Rajendra Kumar Rajgarhia, Mr. Ajay Rajgarhia, Mrs Prabha Rajgarhia, Mr Sanjay Rajgarhia, Shri Gopal Rajgarhia, Ms Anisha Mittal, Ms. Bhavna Rajgarhia, Mr. Kabir Rajgarhia, M/s Faridabad Paper Mills Private Limited, M/s Rajgarhia Leasing and Financial Services (P) Ltd. M/s Essvee Fiiscal LLP, Rajendra Kumar Rajgarhia - Trustee of Anya Rajgarhia Foundation and Rajendra Kumar Rajgarhia - Trustee of Kabir Rajgarhia Foundation (“ Sellers ”) dated November 27, 2021.
24.	Share(s)	Fully paid-up equity shares of face value of Rs. 2/- (Rupee Two only) each of the Target Company
25.	Target Company or Company or APM	Company whose equity shares are proposed to be acquired viz. APM Finvest Limited.
26.	Total paid-up Capital or Equity Capital of the Target Company	Consisting of 2,16,11,360 fully paid up equity shares of Rs.2/- each of the Target Company as on the date of this Letter of Offer
27.	Tendering Period	Period within which Public Shareholders may tender their shares in acceptance of this open Offer i.e. from Tuesday, January 18, 2022 to Tuesday, February 01, 2022.
28.	Working Day	Working Day of the SEBI

2. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF APM FINVEST LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER (S) OR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE

CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER (S) IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRER (S) DULY DISCHARGE ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, D & A FINANCIAL SERVICES (P) LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED 8TH DECEMBER, 2021 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER (S) FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.

3. DETAILS OF THE OFFER

3.1 Background of the Offer

3.1.1 The Offer is being made under Regulations 3(1) and 4 of SEBI (SAST) Regulations and as a result of this Offer, the Acquirer (s) will have substantial acquisition of shares or voting rights accompanied with complete change in control and management of APM.

3.1.2 The Acquirer (s) does not hold any equity Shares in the Target Company as on date.

3.1.3 The Acquirer (s) and the Seller have entered into the share purchase agreement on November 27, 2021, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Seller has agreed to sell, and the Acquirer(s) have agreed to purchase in cash 1,46,41,486 equity Shares representing 67.75% of the total issued and paid up Equity Capital of the Target Company at a price of Rupees 47.50 per equity Shares ("**Sale Shares**") from the Seller. The Sellers are Promoters / Promoter Group of the Target Company and are in management and control of the Target Company. The completion of acquisition of shares under the SPA shall be done in compliance with Regulation 22(1) of the SEBI (SAST) Regulations.

(a) The Details of the Seller is as under:

Sr. No	Name of Shareholders/Sellers	Address & Phone No.	No. of shares	% to the Paid up Capital	Sale price per equity shares (In Rs.)	Sale Consideration (In Rs)
1	Mr. Rajendra Kumar Rajgarhia	W-13, Greater Kailash-II, New Delhi-110048 Phone No. +91-11-26441015	38,50,000	17.81	47.50	18,28,75,000
2	Mr. Ajay Rajgarhia	W-13, Greater Kailash-II, New Delhi-110048 Phone No. +91-11-26441015	26,18,463	12.12	47.50	12,43,76,992.50
3	Mrs. Prabha Rajgarhia	W-13, Greater Kailash-II, New Delhi-110048 Phone No. +91-11-26441015	17,16,854	7.94	47.50	8,15,50,565
4	Mr. Sanjay Rajgarhia	177C, Lane W 7, Western Avenue, Sainik Farm, Delhi-	8,88,999	4.11	47.50	4,22,27,452.50

		110062 Phone No. +91-11-26441015				
5	Shri Gopal Rajgarhia	33/1, Friends Colony-East, New Delhi-110065 Phone No. +91-11-46425400	5,73,850	2.66	47.50	2,72,57,875
6	Ms. Anisha Mittal	A-39, 3 rd Floor, Friends Colony-East, New Delhi-110065 Phone No. +91-11-46425400	3,98,770	1.85	47.50	1,89,41,575
7	Ms. Bhavna Rajgarhia	33/1, Friends Colony-East, New Delhi-110065 Phone No. +91-11-46425400	3,15,500	1.46	47.50	1,49,86,250
8	Mr. Kabir Rajgarhia	W-13, Greater Kailash-II, New Delhi-110048 Phone No. +91-11-26441015	56,000	0.26	47.50	26,60,000
9	M/s Faridabad Paper Mills Private Limited Private	2, Brabourne Road, Kolkata-700001 Phone No. +91-11-26441015-18]	27,75,050	12.84	47.50	13,18,14,875
10	M/s Rajgarhia Leasing and Finance Services Private Limited	910, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 Phone No. +91-11-26441015-18	11,30,000	5.23	47.50	5,36,75,000
11	M/s Essvee Fiiscal LLP	910, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 Phone No. +91-11-26441015-18	1,78,000	0.82	47.50	84,55,000
12	Rajendra Kumar Rajgarhia-Trustee of Anya Rajgarhia Foundation	910, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 Phone No. +91-11-26441015-18	70,000	0.32	47.50	33,25,000
13	Rajendra Kumar Rajgarhia-Trusteeof Kabir Rajgarhia Foundation	910, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 Phone No. +91-11-26441015-18.	70,000	0.32	47.50	33,25,000
		Total	1,46,41,486	67.75		69,54,70,585

3.1.4 The important features of the SPA are laid down as under:

- a. In consideration of the purchase of the sale shares, the Acquirer (s) shall pay total cash consideration of Rupees 69,54,70,585/- (Rupees Sixty Nine Crore Fifty Four Lakh Seventy Thousand Five Hundred and Eighty Five Only).
- b. Against payment of the sale consideration, the Seller as the legal and beneficial owners of the shares, shall sell, transfer, convey and deliver to the Acquirer (s) and the Acquirer (s) shall purchase and acquire from the Seller, the Sale Shares free from all encumbrances, all rights, title and interests of the Seller in the Sale Shares together with all accrued benefits, rights and obligations attaching thereto.
- c. The Acquirer (s) undertakes and covenants to take all steps and actions as may be necessary for compliance with the provisions of the SEBI (SAST) Regulations. The

seller agrees to provide the Acquirer (s) with all necessary support, for complying with the provisions of the SEBI (SAST) Regulations relating to public offer as are applicable to the transaction envisaged herein.

- d. In the event the Acquirer (s) fails to comply with the applicable provisions of the SEBI (SAST) Regulations relating to the public offer, the SPA shall stand terminated and shall be null and void.

3.1.5 Neither the Acquirer(s), Seller nor the Target Company have been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the regulations made under the SEBI Act.

3.1.6 The Board of the Target Company shall, in accordance with Regulation 26(6) of the SEBI (SAST) Regulations, constitute a committee of independent directors who would provide its written reasoned recommendation on the Offer to the Public Shareholders of the Target Company. In accordance with Regulation 26(7) of the SEBI (SAST) Regulations, the committee of independent directors of the Target Company shall provide their reasoned recommendations on this open Offer to its Public Shareholders and the Target Company shall in accordance with Regulation 26(6) of the SEBI (SAST) Regulations, cause to publish such recommendation at least two working days before the commencement of the tendering period i.e., on or before Friday, January 14, 2022, in the same newspapers where the DPS of the Offer was published.

3.2 Details of the proposed offer

3.2.1 A detailed public statement, as per Regulation 14 (3) of the SEBI (SAST) Regulations, was made in the following newspapers, on December 03, 2021:

Publication	Editions
Financial Express (English)	All Editions
Jansatta (Hindi)	All Editions
Mumbai Lakshadweep (Marathi)	Mumbai Edition
Prathakal (Hindi)	Jaipur Edition

Copy of the DPS is also available on the SEBI website at www.sebi.gov.in.

3.2.2 The Acquirer (s) are making an Offer in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire 56,18,954 equity shares of Rs 2/- each, fully paid, up representing 26% of the share/voting capital of APM at a price of Rs 47.50/- per fully paid up equity share ("**Offer Price**"), payable in cash, from the Public Shareholders of Target Company other than the acquirer (s), persons acting in concert with them and the parties to the share purchase agreement including persons deemed to be acting in concert with such parties, and subject to the terms and conditions set out in the Public Announcement, DPS and this Letter of Offer.

3.2.3 The Offer Price is Rs 47.50 (Rupees Forty Seven and Fifty Paise Only) per share of face value of Re 2/- each. As on date of this draft letter of offer, all the equity Shares of the Target Company are fully paid up and there are no partly paid up equity shares in the Target Company. There are no outstanding convertible instruments (debentures/warrants/FCDs/PCDs) etc., into equity Shares on any later date.

3.2.4 There is no differential pricing for the shares proposed to be acquired under the Offer.

3.2.5 This is not a competing offer.

3.2.6 All the shares tendered shall be free from lien, charges and encumbrances of any kind, whatsoever.

3.2.7 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. **it is not a conditional offer** and the Acquirer (s) shall be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 56,18,954 equity

Shares that are tendered in the valid form in terms of the Offer subject to the terms and conditions mentioned in the DPS and the Letter of Offer to be mailed to the Public Shareholders of the Target Company.

- 3.2.8 The Acquirer (s) have not acquired any equity Shares of the Target Company from the date of Public Announcement up to the date of this Draft Letter of Offer.
- 3.2.9 The Acquirer (s) does not hold any equity Shares in the Target Company.
- 3.2.10 The Acquirer (s), at present has no intention to sell, dispose of or otherwise encumber any significant assets of APM in the succeeding 2 (Two) years, except in the ordinary course of business of APM. However, APM's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a general body meeting of APM in terms of Regulation 25(2) of the SEBI (SAST) Regulations.
- 3.2.11 The acquisition of 26% of the paid-up equity share capital of Target Company under this offer together with the equity shares being acquired in terms of the SPA (*defined herein below*) will result in public shareholding in APM being reduced below the minimum level of 25% as required to be maintained for the purpose of continuous listing under Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rule 19A of the Securities Contract (Regulation) Rules, 1957 ("**SCRR**"). Assuming full acceptance under this offer, the post offer holdings of the Acquirers shall go beyond the maximum permissible non-public shareholding under SCRR and in case the holding of the Acquirers goes beyond the limit due to further acquisitions, the Acquirers hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, including any other such routes as may be approved by SEBI from time to time.

3.3 Object of the Acquisition / Offer

3.3.1 The Acquirer (s) are interested in taking over the management and control of APM. Thus, substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the Offer. At present, the Acquirer (s) have no intention to change the existing line of business of the Target Company.

3.3.2 The Acquirer (s) shall continue the existing line of business of the Target Company.

4. BACKGROUND OF THE ACQUIRERS

4.1 ACQUIRER 1– M/S HINDON MERCANTILE LIMITED

- 4.1.1 M/s Hindon Mercantile Limited, is originally incorporated as a public limited company under the name as M/s Hindon Mercantile Limited under the provisions of the Companies Act, 1956, vide original certificate of incorporation dated 14th August, 1985 having its registered office at 201, 2nd Floor, Best Sky Tower, Plot No. F-5, Netaji Subash Place New Delhi-110034, having corporate identification number: U34300DL1985PLC021785. Phone Number: 011-42610483.
- 4.1.2 The acquirer is a Tech oriented fast growing NBFC focused on paperless, hassle free financial services with defined end use, Finance the aspirations of startups. It makes customers purchase of services easier through low cost EMLs, in-turn enabling services providers to sell higher value services with upfront liquidity.
- 4.1.3 Mr. Prateek Goyal, (Membership No. 540418) partner of M/s PGSJ & Co., Chartered Accountants (Firm Registration No. 032387N), having office at 272, Third Floor, Rajdhani Enclave, Pitam Pura Delhi – 110034 has certified vide his certificate dated November 26, 2021, that the Net worth of M/s Hindon Mercantile Limited on October 31, 2021 is Rs 50.21 Crore and further the letter also confirms that it has sufficient means to fulfil its part of obligations under this offer.

4.1.4 The shareholding pattern of the Acquirer as on November 25, 2021 is given as under:

S. No.	Name of Shareholder	No. of Shares	% of shareholding
1	Kapil Garg	4045611	34.81
2	Rajat Goyal	3096448	26.65
3	Resilient Innovations Pvt Ltd	1618200	13.92
4	Saurabh Garg	11	0.00
5	Sandeep Jain	506335	4.36
6	Finmen Advisors (P) Ltd	287248	2.47
7	Neha Agarwal	506335	4.36
8	Ankur Sablok	310579	2.67
9	Surbhi Setia	674488	5.80
10	Agility Ventures (P) Ltd	7612	0.07
11	Deepak Setia	247191	2.13
12	Luv Khanna	320867	2.76
	TOTAL	11620925	100.00

4.1.5 The details of directors of the Acquirer is as follows:

S No	Name of the Director	Resident Address	Date of Appointment	Director Identification Number (DIN)	Designation
1	Mr. Kapil Garg	D-44, Lord Krishna Road, Adarsh Nagar, New Delhi-110033	07/09/2021	01716987	Managing Director
2	Mrs. Neha Agarwal	D-127, Platinum Enclave, Sector-18, Rohini, New Delhi-110089	25/06/2019	03539327	Director
3	Mr. Luv Khanna	Flat No.-171, Ground Floor, Nagin Lake Apartment, Peera Garhi New Delhi-110087	18/09/2020	07723426	Director
4	Mr. Sandeep Jain	115-C, Pocket-I, Sector-18, Rohini New Delhi-110085	25/06/2019	06400869	Director
5	Mr. Pratekk Agarwaal	D-103, Satellite Gardens, Film city Goregaon East, Mumbai, Maharashtra-400063	23/10/2021	07605348	Director
6	Mr. Pradip Kumar Kar	House No. 59, Lane No. 4, Ananda Nagar, Pundu, Guwahti	23/10/2021	09326052	Independent Director
7	Mr. Amol Sinha	202-B, Green woods Government Officers Welfare Society Phase-1, Pocket P2, Omega 1, Greater Noida-Uttar Pradesh-201310	25/11/2021	09411129	Independent Director

4.1.6 The key financial information of the Acquirer is as follows:

(Rupees in Lakhs)

Profit & Loss Statement	Year Ended March 31, 2019 (Audited)	Year Ended March 31, 2020 (Audited)	Year Ended March 31, 2021 (Audited)	Period Ended October 31. 2021 (Un-Audited)
Income from Operations	21.89	350.33	4065.36	3628.51
Other Income	4.31	2.91	104.16	148.13
Total Income	26.20	353.24	4169.52	3776.64
Total Expenditure	1.35	110.45	2200.69	1021.69
Profit before Depreciation, Interest and Tax	24.85	242.79	1968.82	2754.95
Depreciation	-	2.68	18.14	-
Interest	-	128.76	1532.42	1955.75
Profit before Tax	24.85	111.35	418.26	799.20
Provision for Tax	5.52	15.70	99.96	-
Profit after Tax	19.33	95.65	318.30	799.20
Balance Sheet Statement	Year Ended March 31, 2019 (Audited)	Year Ended March 31, 2020 (Audited)	Year Ended March 31, 2021 (Audited)	Period Ended October 31. 2021 (Un-Audited)
EQUITY AND LIABILITIES				
Shareholder's Fund				
Paid up Equity Share Capital	135.00	568.74	1122.09	1162.09
Reserves & Surplus (Excluding Revaluation Reserve)	168.20	784.63	2499.54	3858.74
Non-Current Liabilities				
Long Term Borrowings	-	2797.51	30,000.00	37,700.00
Deferred Tax Liabilities (Net)	-	-	15.51	15.51
Other Long Term Liabilities	-	14.20	91.21	170.09
Long Term Provisions	-	-	0.67	0.67
Current Liabilities				
Short Term Borrowings	-	497.77	1626.70	1702.20
Trade Payables	-	1.00	39.88	115.05
Other Current Liabilities	0.18	90.69	2168.72	1390.29
Short Term Provisions	-	25.67	131.76	109.43
Net Worth	303.20	1353.37	3621.63	5020.83
Total	303.38	4780.21	37696.06	46224.07
ASSETS				
Non-Current Assets				
Fixed Assets				
Tangible Assets	-	58.17	313.46	437.24
Intangible Assets	-	-	0.33	0.33
Capital work in progress	-	-	-	-
Non- Current Investments	19.24	-	10.00	210.00
Long Term Loans and Advances	263.29	-	-	-
Other Non-Current Assets	-	2.88	-	-
Current Assets				
Current Investments	-	-	-	-
Inventories	-	-	-	-
Trade receivables	-	-	30.87	157.76
Cash and cash Equivalents	1.74	246.65	1142.16	2586.94
Short Term Loans and Advances	-	4188.57	35417.23	41571.30
Other Current Assets	19.11	283.93	782.01	1260.50
Total	303.38	4780.21	37696.06	46224.07

Other Financial Data	Year Ended March 31, 2019 (Audited)	Year Ended March 31, 2020 (Audited)	Year Ended March 31, 2021 (Audited)	Period Ended October 31. 2021 (Un-Audited)
Dividend (%)	-	-	-	-
Earnings Per Share (In Rs.)	1.43	2.26	5.25	6.87
Book Value Per Share	22.46	23.80	32.27	43.20
Return on Net worth (%)	6.37	7.07	8.79	15.92

*As Certified by Prateek Goyal, (Membership Number: 540418) partner of M/s PGSJ & Co. Chartered Accountants Firm Registration Number: 032387N, being statutory auditor having office at 272, Third Floor, Rajdhani Enclave, Pitam Pura New Delhi-110 034 Phone Number: 9811490608 has certified vide his certificate dated November 26, 2021.

- 4.1.7 The Acquirer presently being a public limited company is not listed at any of the stock exchange(s).
- 4.1.8 The Acquirer Company is registered with Reserve Bank of India as a Non-Banking Finance Company (“NBFC”) under section 45 IA of the Reserve Bank of India Act, 1934, vide RBI registration no. B-14-00518 issued at New Delhi dated 26th November, 2002. The acquirer company is registered with Reserve Bank of India (“RBI”) at New Delhi.
- 4.1.9 The Acquirer does not belong to any group and there is no relationship exists between acquirer and target company and sellers.
- 4.1.10 As per declaration received from the Acquirer, no material litigations are pending against the Acquirer as on date of the DPS. The acquirer company is not declared as wilful defaulter by Reserve Bank of India and also not declared as fugitive economic offender.
- 4.1.11 As on the date, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the SEBI Act.
- 4.1.12 The Acquirer does not hold any equity Shares in the Target Company. The provision of Chapter II of the SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 as well as provisions of Chapter V of the SEBI (SAST) Regulations are not applicable to the Acquirer as it is not holding any equity Shares of the Target Company. The acquirer have also not acquired earlier any shares of target company through open offer.
- 4.1.13 Mr. Kapil Garg, one of the acquirer to the said offer is acting as promoter/managing director of M/s Hindon Mercantile Limited.

4.2 ACQUIRER 2– MR. KAPIL GARG

- 4.2.1 Mr. Kapil Garg, S/o Shri Shiv Ratan Garg, aged about 42 years, is residing at D-44 Lord Krishna Road, Adarsh Nagar, North West Delhi, Delhi 110033. He is a Chartered Accountant by profession and he has also completed certification programme in Forensic Accounting and Fraud Prevention from Institute of Chartered Accountant of India. He is having 18 years of experience in compliance and government advisory relating to forensic services to various agencies.
- 4.2.2 Mr. Prateek Goyal, (Membership No. 540418) partner of M/s PGSJ & Co., Chartered Accountants (Firm Registration No. 032387N), having office at 272, Third Floor, Rajdhani Enclave, Pitam Pura, 110034, Phone Number: 9811490608 Email Id: pgoyal@pgsiindia.com, has certified vide his certificate dated November 26, 2021 that the Net worth of Mr. Kapil Garg as on October 31, 2021 is Rs 57.33 Crore and further the letter also confirms that he has sufficient liquid funds to fulfill his part of obligations under this offer.

- 4.2.3 As on the date of DPS, he holds directorship in Fintelligence Data Science Private Limited, Hindon Peer to Peer Finance Private Limited, Hindon Account Aggregation Services Private Limited and acting as Managing Director in Hindon Mercantile Limited.
- 4.2.4 As on the date of DPS he has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, (“SEBI Act”).
- 4.2.5 As on the date of DPS, he does not hold equity shares in the target company and have not acquired any equity shares of the Target Company during preceding 12 (Twelve) months from the date of PA.
- 4.2.6 The Acquirer does not hold any equity Shares in the Target Company. The provision of Chapter II of the SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 as well as provisions of Chapter V of the SEBI (SAST) Regulations are not applicable to the Acquirer as he is not holding any equity Shares of the Target Company. The acquirer has also not acquired earlier any shares of target company through open offer.
- 4.2.7 The acquirer is not declared as wilful defaulter by the Reserve Bank of India and also not declared as fugitive economic offender.

BACKGROUND OF THE TARGET COMPANY

APM FINVEST LIMITED

- 5.1 APM Finvest Limited (Hereinafter referred to as “Target Company”/ “APM”) was originally incorporated as public limited company in the name of APM Finvest Limited on May 13, 2016, with the Registrar of Companies, Jaipur, under the provision of Companies Act, 2013. The Registered Office of the company is situated at SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019, having corporate identification number: CIN No. L65990RJ2016PLC054921. The Company does not belong to any group.

Share Capital Structure of the Target Company as on date is as under:

Paid up equity shares	No. of shares/ voting rights	% of Shares / voting rights
Fully paid-up equity shares	21611360	100.00
Partly paid-up equity shares	Nil	Nil
Total paid-up equity shares	21611360	100.00
Total voting rights in the Target Company	21611360	100.00

- 5.2 All the shares of the Target Company are listed and permitted for trading on the BSE Limited (Scrip Code: 542774).
- 5.3 The Target Company is registered with the Reserve Bank of India (“RBI”) as a Non-Banking Finance Company (“NBFC”) under Section 45IA of the RBI Act, 1934 having RBI Registration no. B-10.00247 issued by the RBI at New Delhi vide its certificated dated 16th February, 2017 at Jaipur.
- 5.4 There are no outstanding convertible instruments / partly-paid up equity Shares in the target company. Target Company has not issued any depository receipts of shares in foreign countries till date.
- 5.5 The Composition of the Board of Directors of the Target Company is as under.

Sr No	Name	DIN No	Date of Original Appointment	Residential Address	Designation
1.	Anisha Mittal	00002252	13/05/2016	A-39, IIIrd floor, Friends Colony, Delhi-110065	Director

2.	Tribhuvan Nath Chaturvedi	00002815	20/06/2019	B-10, Pamposh Enclave, Greater Kailash-1 S.O, Delhi-110048	Chairman & Independent Director
3.	Sanjay Rajgarhia	00154167	13/05/2016	177 C, Western Avenue, W-7 Lane Sainik Farms, New Delhi-110062	Vice Chairman & Director
4.	Ajay Rajgarhia	01065833	13/05/2016	W-13, Greater Kailash-II, New Delhi-110048	Managing Director
5.	Nirmala Bagri	01081867	20/06/2019	7/23, Old No-177-C, W-7, Western Avenue, Sainik Farms, Pushpa Bhawan, Delhi-110062	Independent Director
6.	Manish Garg	01324631	19/08/2020	House No. 705, Goverdhan Tower, Kaushambi, I.E. Sahibabad, Ghaziabad, Uttar Pradesh-201010	Independent Director

5.6 There have been no merger / de-merger / spin-off during the last 3 (Three) years involving the Target Company except target company have got listed and admitted to trade at BSE Limited vide its letter dated 19th September, 2019 pursuant to scheme of arrangement through which "Finance and Investment Undertaking" ("Demerged Undertaking") of Demerged Company M/s APM Industries Limited amalgamated with the target company and the same was approved by Honourable National Company Law Tribunal, Jaipur vide its order dated 24th May, 2019.

5.6 As per declaration received from the Target Company, presently there are no material litigations pending against the Target Company.

5.7 Financial Highlights of the Target Company

The brief audited financial details of the Target Company for the preceding three financial years are as under: (Rs. in Lakhs)

Profit & Loss Statement	Year Ended March 31, 2019	Year Ended March 31, 2020	Year Ended March 31, 2021	For the Half-Year ended September 30, 2021
	Audited	Audited	Audited	Un-Audited
Revenue from Operations				
Interest Income	118.39	151.86	319.49	192.93
Dividend Income	6.35	7.21	19.90	10.62
Net Gain on fair value changes	197.19	-	1733.58	1022.32
Net Gain on sale of Investments	15.43	-	209.73	43.31
Fees and Commission income	-	10.00	-	-
Other operating income	-	-	0.70	0.05
Total Revenue from operations	337.36	169.07	2283.40	1269.23
Other Income	-	0.63	0.41	-

Total Income	337.36	169.70	2283.81	1269.23
Expenses				
Finance Cost	-	16.21	36.11	3.34
Net Loss on fair value changes	-	655.86	-	-
Net Loss on sale of investments	-	53.88	-	-
Impairment on Financial Instruments	1.79	53.08	(50.38)	2.50
Employee Benefits expenses	2.23	5.64	6.11	3.31
Depreciation and Amortization	-	1.08	1.88	0.94
Other expenses	16.25	52.14	34.96	11.56
Total Expenses	20.27	837.89	28.68	21.65
Profit/(Loss) before Tax	317.09	(668.19)	2255.13	1247.58
Tax Expense	43.80	(57.77)	267.71	109.32
Profit/(Loss) after Tax	273.29	(610.42)	1987.42	1138.26
Other Comprehensive Income(OCI) (Net of taxes)	-	-	0.01	0*
Total Comprehensive Income	273.29	(610.42)	1987.43	1138.26
*Amount Less than Rs. 500/-				
Balance Sheet Statement	Year Ended March 31, 2019	Year Ended March 31, 2020	Year Ended March 31, 2021	For the Half-Year ended September 30, 2021
	Audited	Audited	Audited	Un-Audited
Equity And Liabilities				
EQUITY				
Equity Share Capital	432.23	432.23	432.23	432.23
Other equity	7263.18	6652.76	8640.19	9778.45
LIABILITIES				
Borrowings	-	1045.00	18.00	-
Deferred Tax Liabilities (Net)	91.34	-	166.27	206.24
Current Tax Liabilities (Net)	-	-	-	0.13
Other Financial Liabilities	3.50	27.27	13.97	14.21
Other Non-Financial Liabilities	0.03	2.79	0.29	0.20
Provisions	-	0.22	0.30	0.42
Total	7790.28	8160.27	9271.25	10431.88
ASSETS				
Right of Use Assets	-	8.57	6.22	5.32
Intangible Assets	-	0.15	0.09	0.06
Investments	6579.43	5943.94	7281.07	7204.70
Loans	815.01	2045.47	1895.25	2892.75
Current Tax Assets (Net)	6.83	26.83	3.77	3.14
Deferred Tax Assets (Net)	-	9.10	-	-

Cash and Cash equivalents	359.75	62.03	45.35	216.95
Trade Receivable	7.89	55.33	14.46	72.58
Other Financial Assets	21.37	8.61	24.59	34.29
Other Non-Financial Assets	-	0.24	0.45	2.09
Total	7790.28	8160.27	9271.25	10431.88

Other Financial Data	Year Ended March 31, 2019 (Audited)	Year Ended March 31, 2020 (Audited)	Year Ended March 31, 2021 (Audited)	Half Year Ended September 30, 2021 (Un-Audited)
Dividend (%)	-	-	-	-
Earnings Per Share (In Rs.)	1.26 Annualised	(2.82) Annualised	9.20 Annualised	5.27 Not Annualised
Book Value Per Share	35.61	32.78	41.98	47.25
Return on Net worth (%)	32.36	(260.72)	89.46	33.88
Net worth (Rs in Lakh)	844.55	234.13	2221.56	3359.82

Source: As Certified by statutory auditor of the Target Company, M/s Chaturvedi & Partners, Chartered Accountants (Firm Registration Number: 307068E), as certified by Laxmi Narain Jain, Partner (Membership Number:072579), having its office at 501, Devika Tower 6, Nehru Place, New Delhi-110019 vide his certificate dated 27th November, 2021, Phone Number: 011-41069164, Email id: cpartners.delhi@gmail.com.

5.8 The shares of the target company are not suspended at any of the stock exchange, where the shares of the company are listed. Target company has complied with applicable provisions of listing agreement till date and no penalties have been imposed by SEBI and Stock Exchange against target company for any non-compliance with listing agreement except an amount of Rs 136880/- including GST were paid to BSE Limited towards SOP Fine pertaining to non-compliance with Regulation 18(1) of SEBI LODR Regulations, 2015 as amended. BSE Limited have also vide its email dated 10th August, 2020 informed the target company about non-compliance with Regulation 17(1) of SEBI LODR Regulations, 2015 for June and September 2020 quarter. However the target company have filed its reply to the same and requested BSE for waiver of fine. BSE Limited vide its email dated 5th July, 2021 have accepted the request of target company and waived off the penalty.

5.9 Pre and Post - Offer share holding pattern of the Target Company shall be as follows:

Sr. No	Shareholder Category	Shareholding & voting rights prior to the acquisition and Offer		Shares/voting rights agreed to be acquired which triggered off the Regulations		Shares/voting rights to be acquired in the open Offer (assuming full acceptance)		Shareholding/voting rights after the acquisition and Offer i.e. (A+B+C)	
		(A)		(B)		(C)		(A+B+C)	
		No.	%	No.	%	No.	%	No.	%
1	a. Parties to SPA								
	Mr. Rajendra Kumar Rajgarhia	38,50,000	17.81	(38,50,000)	(17.81)	Nil	N.A	Nil	N.A
	Mr. Ajay Rajgarhia	26,18,463	12.12	(26,18,463)	(12.12)	Nil	N.A	Nil	N.A
	Mrs. Prabha Rajgarhia	17,16,854	7.94	(17,16,854)	(7.94)	Nil	N.A	Nil	N.A
	Mr. Sanjay Rajgarhia	8,88,999	4.11	(8,88,999)	(4.11)	Nil	N.A	Nil	N.A
	Shri Gopal Rajgarhia	5,73,850	2.66	(5,73,850)	(2.66)	Nil	N.A	Nil	N.A
	Ms. Anisha Mittal	3,98,770	1.85	(3,98,770)	(1.85)	Nil	N.A	Nil	N.A
	Ms. Bhavna Rajgarhia	3,15,500	1.46	(3,15,500)	(1.46)	Nil	N.A	Nil	N.A
	Mr. Kabir Rajgarhia	56,000	0.26	(56,000)	(0.26)	Nil	N.A	Nil	N.A

	M/s Faridabad Paper Mills Private Limited	27,75,050	12.84	(27,75,050)	(12.84)	Nil	N.A	Nil	N.A
	M/s Rajgarhia Leasing and Finance Services Private Limited	11,30,000	5.23	(11,30,000)	(5.23)	Nil	N.A	Nil	N.A
	M/s Essvee Fiiscal LLP	1,78,000	0.82	(1,78,000)	(0.82)	Nil	N.A	Nil	N.A
	Rajendra Kumar Rajgarhia-Trustee of Anya Rajgarhia Foundation	70,000	0.32	(70,000)	(0.32)	Nil	N.A	Nil	N.A
	Rajendra Kumar Rajgarhia-Trustee of Kabir Rajgarhia Foundation	70,000	0.32	(70,000)	(0.32)	Nil	N.A	Nil	N.A
	Total 1(a) Promoter Group	1,46,41,486	67.75	(1,46,41,486)	(67.75)	Nil	N.A	Nil	N.A
2.	(a) Acquirer								
	M/s Hindon Mercantile Limited	Nil	NA	1,45,51,486	67.33	5618954	26.00	20170440	93.33
	Mr. Kapil Garg	Nil	NA	90,000	0.42	Nil	Nil	90000	0.42
	Total 2(a)	Nil	NA	1,46,41,486	67.75	5618954	26.00	20260440	93.75
3	Parties to the Agreement other than 1 2 & 3	Nil	N.A	Nil	Nil	Nil	N.A	Nil	N.A
4.	Public (other than 1 to 3)								
	a. FIs/MFs/FIIs Banks/SFIs etc	250	0.001						
	b. Bodies Corporate	334639	1.55						
	c. Indian Public	5651099	26.15	NIL	N.A	(5618954)	(26.00)	1350920	6.25
	d. NRI/OCB	56371	0.26						
	e. Any other	457235	2.11						
	f. IEPF Account	470280	2.18						
	Total 4	6969874	32.25						
	Grand Total (1 to 4)	21611360	100	Nil	N.A	Nil	Nil	21611360	100.00

Notes:

- The data within bracket indicates sale of Equity Shares.

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 Justification of Offer price

6.1.1 This Offer is pursuant to a direct acquisition.

- (a) The equity shares of the Target Company are listed on the BSE. The Equity Shares on BSE are frequently traded, in terms of the SEBI (SAST) Regulations. The trading turnover in the equity shares based on the trading volumes on the BSE for the period from November, 2020 to October, 2021 i.e., 12 (Twelve) calendar month preceding November, 2021, the month in which the Public Announcement was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 (Twelve) calendar months prior to the month of PA i.e., November 2020 to October, 2021.	Total Number of Listed Shares	Annualized Trading Turnover (as % of total weighted number of equity shares listed)
BSE	6175395	21611360	28.57

Source: www.bseindia.com

(2) Justification of Offer Price

- The Offer Price of Rupees 47.50/- per Offer Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rupees.47.50
b.	The volume weighted average price paid or payable for acquisition, by the Acquirer or PACs during the 52 (Fifty Two) weeks immediately preceding the date of PA	Not Applicable
c.	The highest price paid or payable for any acquisition by the Acquirer or PACs during the 26 (Twenty Six) weeks immediately preceding the date of the PA	Not Applicable
d.	The volume weighted average market price of equity shares of the Target Company for a period of 60 (Sixty) trading days immediately preceding the date of the PA as traded on BSE	Rupees. 35.73
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Not Applicable

Note: The Offer Price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 (Three) Working Days prior to the commencement of the tendering period in the offer

The details of calculation of volume weighted average price for 60 trading days immediately preceding the date of public announcement is as under:

Sr. No.	Date	No. of Shares Traded	Total Turnover (Rs.)
1	26-Nov-21	44693	1818933
2	25-Nov-21	23294	954399
3	24-Nov-21	21114	847165
4	23-Nov-21	26304	10,24,843
5	22-Nov-21	82097	3169792
6	18-Nov-21	38190	1508248
7	17-Nov-21	97437	3903991
8	16-Nov-21	98186	3902839
9	15-Nov-21	86019	3261762
10	12-Nov-21	18741	678955
11	11-Nov-21	54421	1942069
12	10-Nov-21	22883	827534

13	9-Nov-21	29303	1086653
14	8-Nov-21	75655	2976072
15	4-Nov-21	17862	688304
16	3-Nov-21	11252	413511
17	2-Nov-21	19972	698616
18	1-Nov-21	15029	500883
19	29-Oct-21	9311	296443
20	28-Oct-21	6077	191727
21	27-Oct-21	6840	218533
22	26-Oct-21	13961	444129
23	25-Oct-21	14511	467269
24	22-Oct-21	18637	602787
25	21-Oct-21	3926	127033
26	20-Oct-21	16889	549135
27	19-Oct-21	15768	517656
28	18-Oct-21	22830	750918
29	14-Oct-21	20970	689817
30	13-Oct-21	23696	781282
31	12-Oct-21	10388	339879
32	11-Oct-21	28114	923463
33	8-Oct-21	14633	475761
34	7-Oct-21	18359	599495
35	6-Oct-21	14274	469981
36	5-Oct-21	10246	335421
37	4-Oct-21	20321	667678
38	1-Oct-21	8121	268231
39	30-Sep-21	23107	745499
40	29-Sep-21	5665	184194
41	28-Sep-21	25720	836432
42	27-Sep-21	10261	345232
43	24-Sep-21	6276	211884
44	23-Sep-21	20185	689385
45	22-Sep-21	16994	579951
46	21-Sep-21	10087	350279
47	20-Sep-21	13071	456152
48	17-Sep-21	9130	325327
49	16-Sep-21	11525	416091
50	15-Sep-21	13674	491898
51	14-Sep-21	13798	492974
52	13-Sep-21	12244	438773
53	9-Sep-21	10980	389932
54	8-Sep-21	13580	484405
55	7-Sep-21	11040	383065
56	6-Sep-21	16889	603426
57	3-Sep-21	5713	204761
58	2-Sep-21	13656	484794
59	1-Sep-21	4827	173983

60	31-Aug-21	17437	632066
	TOTAL	1366183	48816867
60 Days Volume Weighted Average Price			35.73

Therefore in view of above, the Offer Price of Rupees 47.50 per share is justified.

- (a) As per Regulation 8(2)(c) of the SEBI (SAST) Regulations, highest price paid for an acquisition by the Acquirers during the 26 (Twenty Six) weeks immediately preceding the date of the PA is not applicable.
- (b) The Offer Price would be revised in the event of any corporate action like bonus, splits etc., where the record date for effecting such corporate action falls within 3 (Three) Working Days prior to the commencement of the Tendering Period in the Offer.
- (c) In case the Acquirers acquires or agrees to acquire whether by themselves or through PAC or with persons deemed to be acting in concert with them any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition and would be notified to the Public Shareholders by way of an announcement in all the newspapers in which the DPS was made. Provided that, no such acquisition shall be made after the third Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period.
- (d) An upward revision to the Offer Price or to the offer size, if any, on account of competing offers or otherwise, may be done at any time prior to the commencement of the last 3 (Three) Working Days before the commencement of the Tendering Period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers shall (i) make further deposits into the escrow account and (ii) make a public announcement in the same newspapers in which the DPS has been published; and (iii) simultaneously with the issue of such announcement, inform BSE, SEBI and the Target Company at its registered office of such revision.

6.1.2 The Manager to the Offer, that is, D & A Financial Services (P) Ltd does not hold any equity Shares in the Target Company on their own account as at the date of LoF.

6.2 Financial arrangements:

6.2.1 Assuming full acceptance, the total fund requirements to meet this Offer is Rs. 26,69,00,315/- (Rupees Twenty Six Crore Sixty Nine Lakh Three Hundred and Fifteen only).

6.2.2 In accordance with Regulation 17(1) read with Regulation 17(3) of the SEBI (SAST) Regulations, the Acquirers have entered into an escrow agreement ("**Escrow Agreement**") with Axis Bank Limited ("**Escrow Agent**"), having its branch at E-224, East of Kailash, New Delhi – 110065 and have deposited an amount of Rs. 3,50,00,000/- in escrow account and also deposited/transferred frequently traded and freely transferrable equity shares with an appropriate margin amounting to Rs. 3,60,82,800/- in a special demat account, opened by Manager to the Offer with Mansukh Securities & Finance Limited (DP Id: IN301653) at New Delhi, together in aggregate amounts to Rs. 7,10,82,800/- (Rupees Seven Crore Ten Lakhs Eighty Two Thousand and Eight Hundred Only), being more than 25% of the total consideration payable to the shareholders under this open offer.

The details of securities deposited by way of an escrow are as under:

- a) Name of Security: TATA Motors Limited DVR
- b) Scrip Id: NSE (TATAMTRDVR), BSE (TATAMTRDVR | 570001)
- c) ISIN No. : IN9155A01020
- d) Quantity: 234000 (Two Lakh Thirty Four Thousand)
- e) Face Value: Rs. 2.00
- f) Paid Up Value: Rs. 2.00

- g) Market Price on date of creation of escrow i.e 30.11.2021: NSE: 256.95 (Closing Price), BSE : 257.05 (Closing Price).
- h) Margin: 40%

Other Disclosures

- i) The shares are free of lien/encumbrances
 - j) Shares were held by one of the acquirer M/s Hindon Mercantile Limited and it was transferred from acquirer's account.
- 6.2.3 The Acquirer(s) have adequate resources to meet their respective financial obligations of the Offer. The Acquirers have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations. The acquisition will be financed through internal / personal resources and no borrowings from banks / financial institutions etc., is being made.
- 6.2.4 The Acquirers have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the escrow account(s), fund as well as securities, in terms of the SEBI (SAST) Regulations. Further, if there is any deficit on realisation of value of securities as deposited in escrow account, the manager to the offer shall make good any such deficit.
- 6.2.5 In terms of Regulation 17(10)(e), in case of non-fulfilment of obligations by the Acquirer's, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
- 6.2.6 Mr. Prateek Goyal, (Membership Number: 540418) Partner of M/s PGSJ & Co., Chartered Accountants Firm registration No. 032378N having office at 272, Third Floor, Rajdhani Enclave, Pitam Pura Delhi-110034, Phone No- 9811490608, have vide his certificate dated 26th November, 2021, based on the information available, certified that the Acquirers have adequate resources and capability to meet their financial obligations under the offer.
- 6.2.7 The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfil the Offer obligations.

7. TERMS AND CONDITIONS OF THE OFFER

7.1 Operational terms and conditions

- 7.1.1 The Offer is not subject to any minimum level of acceptances from the Public Shareholders.
- 7.1.2 The Letter of Offer specifying the detailed terms and conditions of this offer along with the form of acceptance-cum-acknowledgement ("**Form of Acceptance**") will be mailed to all the Public Shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on **Tuesday, January 04, 2022** ("**Identified Date**").
- 7.1.3 The Offer is subject to the terms and conditions set out in this Letter of Offer, the Form of Acceptance, the PA, the DPS and any other public announcements that may be issued with respect to the Offer.
- 7.1.4 The LoF along with the Form of Acceptance cum acknowledgement would also be available at SEBI's website, that is, www.sebi.gov.in and the Public Shareholders can also apply by downloading such forms from the SEBI's website
- 7.1.5 This Offer is subject to the receipt of the statutory and other approvals as mentioned in paragraph 7.4 of this LoF. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.

- 7.1.6 Accidental omission to dispatch this Letter of Offer to any member entitled to this open Offer or non-receipt of this Letter of Offer by any member entitled to this open Offer shall not invalidate the open Offer in any manner whatsoever.
- 7.1.7 The acceptance of the Offer must be unconditional and should be on the enclosed Form of Acceptance sent along with the other documents duly filled in and signed by the applicant Public Shareholder(s)
- 7.1.8 Any equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders / restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the equity Shares during pendency of the said litigation are liable to be rejected if directions / orders regarding these equity Shares are not received together with the equity Shares tendered under the Offer.

7.2 Locked in shares: There are no locked in shares in the Target Company.

7.3 Persons eligible to participate in the Offer

Person who have acquired equity shares but whose name do not appeared in the register of members of the Target Company as on Identified Date, or unregistered owners or those who have acquired equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, the DPS and this Letter of Offer, which may be obtained from the SEBI's Website, i.e (www.sebi.gov.in) or from Skyline Financial Services Pvt. Ltd, the Registrar to the offer. The Acquirers and the parties to the SPA including persons deemed to be acting in concert with such parties, for the sale of shares of the Target Company are not eligible to participate in the Offer.

7.4 Statutory and Other Approvals

- 7.4.1 The offer is subject to prior approval from Reserve Bank of India ("RBI") in terms of RBI Master Direction DNBR.PD.007/03.10.119/2016-17 dated 1st September, 2016, for transfer of management and control of Non- Banking Finance Company.
- 7.4.2 As on the date of PA, no approval will be required from any bank / financial institutions for the purpose of this offer, to the best of the knowledge of the Acquirers.
- 7.4.3 As on the date of PA, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this offer.
- 7.4.4 The offer would be subject to all other statutory approvals, if any that may become applicable at a later date before the completion of the offer.
- 7.4.5 In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirers to delay commencement of the tendering period for the offer pending receipt of such statutory approvals or grant extension of the time to the Acquirers to make payment of the consideration to the public shareholders whose shares have been accepted in this offer.
- 7.4.6 In terms of Regulation 23(1) of the SEBI (SAST) Regulations, in the event that the approvals that become applicable after the date of DPS are refused, the Acquirers shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the Acquirers (through the manager) within 2 (Two) Workings Days of a such withdrawal make a PA of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.

8 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

- 8.1 The open Offer will be implemented by the Acquirer's through stock exchange mechanism as provided under the SEBI (SAST) Regulations and the SEBI Circular number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, as may be amended from time to time.
- 8.2 BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the open Offer.
- 8.3 The facility for Acquisition of shares through stock exchange mechanism pursuant to an open Offer shall be available on the BSE in the form of separate window ("**Acquisition Window**").
- 8.4 The Acquirer (s) has appointed Mansukh Stock Brokers Limited ("**Buying Broker**") for the open Offer through whom the purchases and settlement of the Offer Shares tendered under the open Offer shall be made.
The contact details of the Buying Broker are as mentioned below:
Name: Mansukh Stock Brokers Limited (Member – Bombay Stock Exchange)
Address: Mansukh House, 6, Pandav Nagar Delhi-110092
Tel No. 011-3021 1800, 011-4761 7800
Email Id: admin@mansukh.net
Contact Person: Mr. Virender Mansukhani
SEBI Registration Number: INB010985834
- 8.5 All the Public Shareholders who desire to tender their equity Shares under the open Offer will have to intimate their respective stock brokers ("**Selling Brokers**") within the normal trading hours of the secondary market, during the Tendering Period.
- 8.6 A separate Acquisition Window will be provided by the BSE to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical equity Shares.
- 8.7 The cumulative quantity tendered shall be displayed on the BSE's website throughout the trading session at specific intervals by the stock exchange during the Tendering Period.
- 8.8 Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client.
- 8.9 In case any Seller Broker is not registered with the designated stock exchange and therefore the Public Shareholder is unable to tender equity Shares under the Offer, such Public Shareholder may approach the Buying Broker to facilitate tendering of equity Shares under the Offer.

8.10 Procedure for tendering equity Shares held in dematerialized form:

- a) The Equity shareholders who are holding the equity shares in demat form and who desire to tender their Equity shares in this offer shall approach their broker indicating to their broker the details of equity shares they intend to tender in Open Offer.
- b) Under the existing mechanism, the shares tendered by the shareholders are required to be directly transferred to the account maintained by the Clearing Corporation.
- c) As per SEBI circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalization of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released.
- d) The revised process, applicable to all the tender offers for which Public Announcement is made on or after October 15, 2021.
- e) There is no change in existing Early Pay-in process by investors and custodians.

- f) Shareholders should therefore ensure to give the instructions in the Depository systems well in advance to ensure all their DEMAT bids placed by the Trading Members are accepted before issue closure time.
- g) Custodian(s) should deposit shares/ Units through the Early Pay-in mechanism provided by Depositories system before confirmation of the bid orders placed by the Trading Members the bids/ orders.
- h) On the date of settlement all blocked equity shares will be transferred to the Clearing Corporation and the lien on the excess equity shares will be cancelled.
- i) The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges/ Clearing Corporation, before the opening of the Offer.
- j) Upon placing the order, the Selling Broker(s) shall provide transaction registration slip ("TRS") generated by the Exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered etc.
- k) The shareholders will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer

(a) The Public Shareholders holding equity Shares in demat mode are not required to fill any Form of Acceptance. The Public Shareholders are advised to retain the acknowledged copy of the DIS and the TRS till the completion of Offer period.

8.11. Procedure to be followed by registered Public Shareholders holding equity Shares in the physical form

a) Shareholders who are holding physical equity shares and intend to participate in the offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out including the:

- i. The form of Acceptance-cum-Acknowledgement duly signed (by all equity Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
- ii. Original Share Certificates;
- iii. Valid shares transfer form(s) duly filled and signed by the transferors (i.e., by all registered Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favour of the Acquirers;
- iv. Self-attested copy of the Shareholder's PAN card;
- v. Any other Relevant documents such as (but not limited to): • Duly attested power of attorney if any person other than the equity shareholder has signed the relevant Form of Acceptance-cum-Acknowledgement; • Notarized Copy of death Certificate/ succession certificate or probated will, if the original Shareholder has deceased; • Necessary corporate authorizations, such as Board Resolutions etc, in case of companies.
- vi. In addition to the above, if the address of the Shareholders has undergone a change from the address registered in the register of members of the Target Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: Valid Aadhar Card, Voter Identity card or Passport.

b) The Investor should approach the Seller Member (Trading Member of the Exchange) with his physical share certificate(s), transfer deed etc. as specified in the Letter of Offer/ Offer Documents/ Prospectus.

c) The Seller Member(s) should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Seller Member(s) to print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No. Dist. Nos., No. of shares etc.

d) The Seller Member/ Investor has to deliver the shares & documents along with TRS to the Registrar & Transfer Agent (RTA). Physical Share Certificates to reach RTA within 2 days of bidding by Seller Member.

e) The holders of physical equity shares shall ensure that the bidding form, together with the share certificate and transfer deed, is received by the share transfer agent appointed for the purpose before the last date of bidding period. f) One copy of the TRS will be retained by RTA and RTA to provide acknowledgement of the same to the Seller Member/ Investor.

g) The Seller Member's shall be able to view in his terminal such physical share bids as Provisional bids.

h) The verification of physical certificates shall be completed on the day on which they are received by the RTA

i) The reasons for RTA rejection will be available as download to the Seller Member.

j) As and when the RTA confirms the records, such bids will be treated as confirmed and displayed on Exchange Website.

k) In the Seller Member's terminal such physical share bids will be moved from Provisional bids to confirmed bids.

l) On acceptance of physical shares by the RTA, the funds received from Buyer Member(s) by the Clearing Corporation (ICCL) will be released to the Seller Member(s) as per secondary market pay out mechanism.

m) Any excess physical shares pursuant to acceptance/ allotment or rejection will be returned back to the Investors directly by RTA.

- 8.12. Modification / cancellation of orders will not be allowed during the period the Offer is open. The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the Tendering Period.

Procedure for tendering the shares in case of non-receipt of the Letter of Offer:

- 8.13 Persons who have acquired equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. A Public Shareholder may participate in the Offer by approaching their broker and tender equity Shares in the open Offer as per the procedure mentioned in the Letter of Offer or in the Form of Acceptance. The Letter of Offer along with Form of Acceptance will be dispatched to all the eligible Public Shareholders of the Target Company as on the Identified Date. In case of non-receipt of this Letter of Offer, such eligible Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Bankers' website (www.dnafinserv.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, Public Shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all Public Shareholder, stating name, address, number of shares held, client Id number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.
- 8.14 The acceptance of the Offer made by the Acquirer's is entirely at the discretion of the Public Shareholders of the Target Company. The Acquirer's does not accept any responsibility for the decision of any Public Shareholder to either participate or to not participate in this Offer. The Acquirer's will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the Public Shareholders are advised to adequately safeguard their interest in this regard.

- 8.15 The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the Tendering Period.
- 8.16 Non-receipt of this Letter of Offer by, or accidental omission to dispatch this Letter of Offer to any Public Shareholder shall not invalidate the Offer in any way.

The acceptance of Offer made by the Acquirer's is entirely at the discretion of the shareholders of the target company. The Acquirer's does not accept any responsibility for the decision of any shareholder to either participate or to not participate in the Offer. The Acquirer's will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the shareholders are advised to adequately safeguard their interest in this regard.

8.17 Acceptance of equity Shares

Registrar to the Offer shall provide details of order acceptance to clearing corporation within specified timelines. In the event that the number of equity Shares (including demat equity Shares, physical equity Shares and locked-in equity Shares) validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirer's shall accept those equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

8.18 Settlement Process

a. On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchange to facilitate settlement on the basis of Shares transferred to the Clearing Corporation. The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favor of Clearing Corporation.

b. The shares shall be directly credited to the pool account of the Buying Broker. For the same, the existing facility of client direct pay-out in the capital market segment shall be available. Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the pool account of the Buying Broker. In case of partial or non-acceptance of orders or excess pay-in, demat Shares shall be released to the securities pool account of the Selling Broker / custodian, post which, the Selling Broker would then issue contract note for the shares accepted and return the balance shares to the Shareholders. Any excess physical Equity Shares, to the extent tendered but not accepted, will be returned to the Shareholder(s) directly by Registrar to the Offer.

8.19 Settlement of funds / payment of consideration

The settlement of fund obligation for demats and physical Equity Shares shall be effected through existing settlement accounts of Selling Broker. The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Selling Broker / Custodian Participant will receive funds payout in their settlement bank account. The Selling Brokers / Custodian participants would pay the consideration to their respective clients. The funds received from Buying Broker by the Clearing Corporation will be released to the Selling Broker(s) as per secondary market pay-out mechanism. Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling Shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling Shareholders from their respective Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Shareholder. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirers for payment of consideration to the shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18 (11) of the SEBI (SAST) Regulations.

9. MATERIAL DOCUMENTS FOR INSPECTION

Copies of the following documents are regarded as material documents and are available for inspection at 13, community Centre, East of Kailash, New Delhi - 110065, the corporate office of D & A Financial Services (P) Ltd, the Manager to the Offer. The documents can be inspected during normal business hours (11.00 A.M. to 3.00 P.M.) on all working days (except Saturdays, Sundays and Public / Bank Holidays) from the date of opening of the Offer up till the date of closure of the Offer.

- 9.1 Copy of Certificate of incorporation of the Target Company issued pursuant to the Companies Act, 2013 and Memorandum & Article of Association of the Target Company.
- 9.2 Copy of Certificate of incorporation of the Acquirer Company M/s Hindon Mercantile Limited issued pursuant to the Companies Act, 1956 and Memorandum & Article of Association of the Acquirer Company M/s Hindon Mercantile Limited.
- 9.3 Copy of Certificate issued by Prateek Goyal, (Membership No. 540418) partner of M/s PGSJ & Co., Chartered Accountants Firm registration No. 032378N having office at 272, Third Floor, Rajdhani Enclave, Pitam Pura Delhi-110034, Phone No- 9811490608 certifying the Net Worth of the Acquirers.
- 9.4 Balance Sheet of the Target Company for the financial years 2018-19, 2019-2020 and 2020-21.
- 9.5 Copy of Certificate given by statutory auditor of target company certifying financials of target company for last three year 2019, 2020 and 2021 as well as for the Half year ended 30th September, 2021.
- 9.6 Balance Sheet of the Acquirer Company M/s Hindon Mercantile Limited for the financial years 2018-19, 2019-2020 and 2020-21.
- 9.7 Copy of Certificate given by statutory auditor of acquirer company certifying financials of acquirer company for last three year 2019, 2020 and 2021 as well as for the period ended 31st October, 2021.
- 9.8 Copy of letter from Axis Bank Limited confirming the amount kept in the escrow account.
- 9.9 A Copy of Public Announcement, published copy of Detailed Public Statement, Issue Opening Advertisement and Post Offer Advertisement.
- 9.10 Copy of Share Purchase Agreement dated 27th November, 2021.
- 9.11 A Copy of the recommendation made by the Committee of Independent Directors of the Target Company.
- 9.12 Document evidencing the opening of demat escrow account (special depository account) with Mansukh Securities & Finance Limited (DP Id: IN301653) at New Delhi, where securities transferred by way of an escrow obligation.
- 9.13 SEBI Observation Letter dated [*] bearing reference number [*]

10. DECLARATION BY THE ACQUIRER(S)

In terms of Regulation 25(3) of the SEBI (SAST) Regulations, we have made all reasonable inquiries, accept responsibility for, and confirm that this Letter of Offer contains all information with regard to the Offer, which is material in the context of the issue. Further, we confirm that the information contained in the Public Announcement, Detailed Public Statement and this Letter of Offer is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

The Acquirers are responsible for the information contained in this Letter of Offer and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof. The Acquirers would be responsible for ensuring compliance with the concerned Regulations. All information contained in this Letter of Offer is as on date of the Public Announcement, unless stated otherwise.

We hereby declare and confirm that all the relevant provisions of the Companies Act, 1956, the Companies Act, 2013 and all the provisions of SEBI (SAST) Regulations have been complied with and no statements in the Offer document is contrary to the provisions of the Companies Act, 1956, the Companies Act, 2013 and SEBI (SAST) Regulations.

**Signed by the Acquirer(s)
For Hindon Mercantile Limited**

**Sd/-
(Kapil Garg)
Director**
Place: New Delhi
Date: 08.12.2021

**Sd/-
(Kapil Garg)**

FORM OF ACCEPTANCE-CUM- ACKNOWLEDGEMENT (FOR EQUITY SHAREHOLDERS HOLDING SHARES IN PHYSICAL FORM)

OFFER OPENS ON:	18.01.2022
OFFER CLOSES ON:	01.02.2022

For Registrar		
Inward No.	Date	Stamp

Date:

To,

**Board of Directors
APM Finvest Limited,
SP-147, RIICO Industrial Area
Bhiwadi
Rajastha 301019**

Status: Please tick appropriate box

<input type="checkbox"/> Individual	<input type="checkbox"/> Foreign Institutional Buyer	<input type="checkbox"/> Mutual Fund
<input type="checkbox"/> Insurance	<input type="checkbox"/> Other NIBs	<input type="checkbox"/> Other QIBs
<input type="checkbox"/> Companies	<input type="checkbox"/> Financial Institution	
<input type="checkbox"/> Company		

Dear Sirs,

Sub: Open Offer to Acquire 56,18,954 fully paid up equity Shares of Rs 2/- each representing 26% of the total share/voting capital of APM Finvest Limited (APM) at a price of Rs 47.50/- per fully paid equity share having face value of Rs 2/- each by M/s Hindon Mercantile Limited, and Mr. Kapil Garg

1. I / We confirm that the equity shares of APM which are being tendered herewith by me / us under the Offer are free from liens, charges and encumbrances of any kind whatsoever.
2. I / We authorize the Acquirer(s) to accept the equity shares so offered or such lesser number of equity shares that the Acquirer(s) may decide to accept in consultation with the Manager to the Offer and in terms of the said Letter of Offer and I / we further authorise the Acquirer (s) to apply and obtain on our behalf split of share certificate(s) as may be deemed necessary by them for the said purpose. I further authorize the Acquirer(s) to return to me / us, equity share certificate(s) in respect of which the Offer is not found / not accepted, specifying the reason thereof.
3. My / Our execution of this Form of Acceptance shall constitute my / our warranty that the equity shares comprised in this application are owned by me / us and are transferred by me / us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said equity shares, I / we will hold the Acquirer(s), harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer(s) acquiring these equity shares. I / We agree that the Acquirer (s) may pay the Offer Price only after due verification of the document(s) and signature(s) and on obtaining the necessary approvals as mentioned in the said Letter of Offer.
4. I / We also note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar to the Offer in trust for me / us till the date the Acquirer(s) makes payment of consideration or the date by which Shares/ Original Share Certificate(s), Transfer Deed(s) and other documents are dispatched to the shareholders, as the case may be.
5. I/We note and understand that the shares would held in trust by the Registrar until the time the Acquirer(s) makes payment of purchase consideration as mentioned in the Letter of Offer.
6. I/We undertake to execute such further document(s) and give such further assurance(s) as may be required or expedient to give effect to my / our agreeing to sell the said equity shares.

The Permanent Account Number (PAN / GIR No.) allotted under the Income Tax Act, 1961 is as under:

	1 st Shareholder	2 nd Shareholder	3 rd Shareholder
PAN / GIR No.			

Yours faithfully,

Signed and Delivered:

	FULL NAME (S) OF THE HOLDERS	SIGNATURE (S)
First/Sole Shareholder		
Joint Holder 1		
Joint Holder 2		

Note: In case of joint holdings all the holders must sign. In case of body corporate, stamp of the Company should be affixed and necessary Board Resolution should be attached.

ACKNOWLEDGEMENT SLIP
APM FINVEST LIMITED-OPEN OFFER

Received from _____ (to be filled by the Eligible Person) (subject to verification)
Mr./Ms./M/s. _____

Ledger Folio _____
No. of Share Certificate submitted: _____

No. of Equity Shares offered under open offer (In Figures) _____ (In Words) _____

STAMP OF BROKER

Please quote Ledger Folio No. for all future correspondence

7. Details of Share Certificate(s) enclosed: _____ Total No. of Share Certificates Submitted

Sr. No.	Folio No.	Share Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
1					
2					
3					
4					
Total					

In case the number of folios and share certificates enclosed exceed 4 nos., Please attach a separate sheet giving details in the same format as above

----- Tear along this line -----

ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS OPEN OFFER SHOULD BE ADDRESSED TO THE REGISTRAR TO THE OPEN OFFER AT THE FOLLOWING ADDRESS QUOTING YOUR FOLIO NO.

Name: SKYLINE FINANCIAL SERVICES PVT. LTD
D-153A, First Floor, Okhla Industrial Area, Phase-1, New delhi- 110020
Email: compliances@skylinerta.com Tel. Nos.: 011-4050193-97

Contact Person: Mr. Alok Gautam

Details of other Documents (Please ✓ as appropriate, if applicable) enclosed:

- | | |
|---|--|
| <input type="checkbox"/> Power of Attorney | <input type="checkbox"/> Previous RBI approvals for acquiring the Equity Shares of APM hereby tendered in the Open Offer |
| <input type="checkbox"/> Corporate authorizations | <input type="checkbox"/> Death Certificate |
| <input type="checkbox"/> Succession Certificate | <input type="checkbox"/> Self- attested copy of Permanent Account Number (PAN Card) |
| <input type="checkbox"/> Others (please specify): _____ | |

Mode of Payment (Please Tick) Electronic Physical

INSTRUCTIONS

1. This Offer will open on January 18, 2022 and close on February 01, 2022.
2. This Form of Acceptance has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Form of Acceptance.
3. Eligible Persons who wish to tender their equity Shares in response to this open Offer should deliver the following documents so as to reach before the close of business hours to the Registrar (as mentioned in the Letter of Offer) on or before February 01, 2022 by 3.00 PM.
 - a) The relevant Tender Form duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the shares.
 - b) Original share certificates
 - c) Self- attested copy of the Permanent Account Number (PAN) Card
 - d) Transfer deed (Form SH 4) duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the shares
4. Eligible Persons should also provide all relevant documents in addition to the above documents. Such may include (but not limited to):
 - a) Duly attested power of attorney registered with the Registrar if any person other than the Eligible Persons has signed the relevant Tender / Offer Form
 - b) Duly attested death certificate / succession certificate in case any Eligible Persons has expired
 - c) Necessary corporate authorizations, such as Board Resolutions etc., in case of companies
5. Eligible Persons to whom the Open Offer is made are free to tender Equity Shares to the extent of their entitlement in whole or in part or in excess of their entitlement.
6. All documents / remittances sent by or to Eligible Persons will be at their own risk and the Eligible Persons are advised to adequately safeguard their interests in this regard.
7. All documents as mentioned above, shall be enclosed with the valid Form of Acceptance otherwise the shares will be liable for rejection. The shares shall be liable for rejection on the following grounds amongst others:
 - a. If there is any other company share certificate enclosed with the Tender Form instead of the share certificate of the Company;
 - b. If the transmission of shares is not completed, and the shares are not in the name of the Eligible Public Shareholder
 - c. If the Eligible Public Shareholders bid the shares but the RTA does not receive the share certificate
 - d. In case the signature in the Tender Form and Form SH 4 doesn't match as per the specimen signature recorded with Company/Registrar.
8. Eligible Public Shareholders have to fill up the in the column for settlement details the market type as "Open Offer", and ISIN, Quantity of shares and CM BP ID of broker and execution date in the Delivery Instruction Slips (DIS) so that shares can be tendered for open offer.